

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

C/247, 250 and 251/2007

(Arising out of Orders-in-Appeal C. Cus. No. 148/2007; C. Cus. No.144/2007 and C. Cus. No.146/2007 all dated 28.2.2007 passed by the Commissioner of Customs (Appeals), Chennai)

M/s. Ram Impex
M/s. Copier Point
M/s. Professional Touch

Appellants

Vs.

Commissioner of Customs, (Import) Chennai Respondent

Appearance

Shri A.K. Jayaraj, Advocate for the Appellant
Shri B. Balamurugan, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri B. Ravichandran, Member (Technical)

Date of Hearing / Decision: **04.09.2017**

Final Order Nos. 41938-41940/2017

Per Bench

Learned counsel Shri A.K. Jayaraj for the appellants submit that the appellants seek leave to withdraw the appeals.

Leave granted. Appeals are dismissed as withdrawn.

(Order dictated in open court)


(B. Ravichandran) 4917
Member (Technical)


(Sulekha Beevi C.S.)
Member (Judicial)

Rex



प्रमाणित प्रतिलिपि / Certified True Copy

19/5
सहायक पंजीकार / Asst. Registrar
सीमाशुल्क उत्पादशुल्क एवं सेवा कर
अपील अधिकारम / (CESTAT)
चेन्नै / Chennai